

In Her Majesty's High Court of Judicature at Bombay.

COPY OF THE ORDER passed by the High Court in the case of

Sharfudin alim Bala v.
Gulam Ali and Amir Sahab
v. Shek Sahab Fakir and others } APPELLANTS
(Original Defendants)

versus

Wajasingh Musraj Manwar
by his agent Mulla
Katanji } RESPONDENT.
(Original Plaintiff)

being ~~the~~ Special Appeal No. 902 of 1864.

The Court directs that the above Special appeal
~~prefer~~ against the decision of the first judge
in Appeal No. 136 of 1864 dated ^{the} 26th July 1864 be
struck off the file. Dated this the 5th ^{day of} August 1875.
Dated

Seal

by J. K. B.

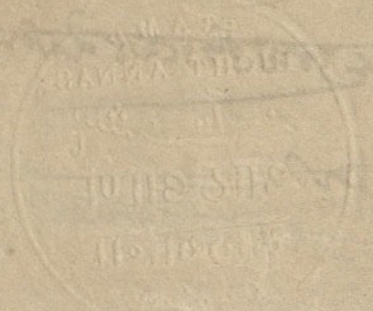
Seals

Mulla
Seal

by J. K. B.

The 5th day of August 1875.

John
G. Davis



~~Handwritten text, possibly a signature or name, with a large flourish.~~

[Faint, illegible handwriting covering the majority of the page, likely bleed-through from the reverse side.]

No. 904 of 1864
Special



1864
No. 904 of 1864

In the High Court of Judicature Bombay
No on the File

No 6 Appeal in the District Court No 126 of 1864

Applicant - Shurfordin Morph Pala Willud Goolam idly and
Amur sahib M. Shark Sahib Fackur and John
Willud Shutton Shariff

Respondent - ^{Persus} Narah singh ^{Masray} Marwadi by his Agent Moolchun

Claim Rupees 120

The grounds of objection appealed against are:

That there has been a substantial error in law in the
procedure of the Case and which has produced error in the decision of the

Case on its merits in that the ^{lower} Court has not inquired whether the ground
has been long enjoyed by the applicants so as to bar the plaintiff's

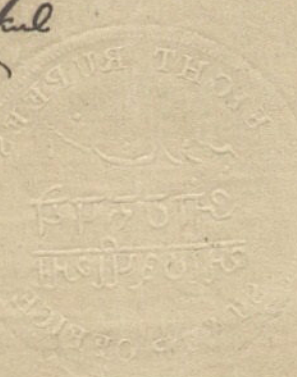
of action

Bendernay Bonilband,
Vakil.

Bombay

14 November 1864

Paolo to 11/12 1864
Pantaron Bilibidun Kukul
Kauayan Society
H.H.C.



1864
10/10/64

Jim
10/10/64
10/10/64

Comman Newball &
Lanport &
To be struck off

Report Regs
5895

1864
No 798 of 1864

Presented on the 14th
November 1864, with
copies of two shares,
two judgments and
a Valuation

W. B. B.

1864
10/10/64

1864
10/10/64

1864
10/10/64